



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs,  
Civil Secretariat  
Jammu/Srinagar.

Notification  
Srinagar, the June, 2019

12/5

SRO <sup>400</sup> - In exercise of the powers conferred by the sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Major Singh, L/A, Tehsildar Paddar to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within the territorial Jurisdiction of Tehsil Paddar.

By order of the Government of Jammu and Kashmir.

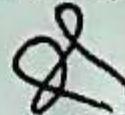
Sd/-  
(Achal Sethi)  
Secretary to Government  
Department of Law J&PA

No:LD(P)2007/01-Kishtwar

Dated: 12 - 06 - 2019

Copy to the:

1. Commissioner/Secretary to Government, Department of Revenue Department.
2. Divisional Commissioner, Jammu/ Srinagar.
3. Registrar General, J&K High Court, Srinagar.
4. District Magistrate, Kishtwar. This is with reference to his letter No.701-02/DMK/K dated 03-06-2019.
5. General Manager, Government press, Srinagar for publication in an extra Ordinary issue of the Government Gazette.
6. SRO Section, Department of Law, Justice and PA (W.7.S.C).

  
12/6

(Khursheed Ahmed Bhat)  
Deputy Legal Remembrancer,